

of the National Rayon Corporation is sold at 15 to 20 per cent below market rates to M/S Naqin Dass Phool Chand & Co., Ramon Lal Amar Nath & Co. and M/S National Art Silk Co. Ltd., in whom Rasik Lal Chinoy is directly associated ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) and (b). According to the Inspection Report under Section 209.4) of the Companies Act, 1956, it appears that during 1966, sales of rayon yarn made by the company to Messrs National Art Silk (Private) Ltd., amounted to 1.2% of the total sales of the yarn made by the company. During 1967 to 1969 the aggregate sales to all the three parties (referred to in the question) ranged from 8.3% to 20.8%.

The rates charged by the company to these firms are also stated to be the same as those charged to other customers and were in accordance with the rates fixed by the company for a particular sale period. However, in the Inspection Report, there are references to some benefits having been passed on to these parties in an indirect method.

According to the inspection Report the company passed resolutions under Section 360 of the Companies Act, 1956 before entering into contracts with these parties.

**अन्तरिम सहायता से लाभान्वित होने वाले केन्द्रीय सरकार के कर्मचारी**

5174. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि सरकार द्वारा की गयी अन्तरिम सहायता की घोषणा से केन्द्रीय सरकार के कुल कितने कर्मचारी लाभान्वित हुए ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्या चरण शुक्ल) : 31 मार्च, 1970 की विभिन्न वेतन श्रेणियों में केन्द्रीय सरकार के जिन कर्मचारियों को अन्तरिम राहत से लाभ पहुंचा है, उनकी अनुमानित संख्या तृतीय वेतन आयोग की अन्तरिम रिपोर्ट के अनुबंध 'घ' के कालम

2 में दी गयी है। उक्त रिपोर्ट की प्रतियां पहले ही, संसद के दोनों सदनों के पटल पर रखी जा चुकी हैं और संसद ग्रन्थागार को उपलब्ध की जा चुकी हैं। सशस्त्र सेनाओं के कर्मचारियों और संघ राज्य क्षेत्रों के कर्मचारियों के अलावा, जिन असैनिक कर्मचारियों को लाभ पहुंचा है उनकी संख्या (31 मार्च, 1970 को) लगभग 26.94 लाख है।

#### Seizure of Tobacco Stock in Udaipur District

5175. SHRI LATAFAT ALI KHAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that about 1900 Kgs. of tobacco was seized in the month of June 1970 from one, Shri Lal Chand in Tehsil Salumber, district Udaipur ;

(b) if so, the action taken in the matter and the outcome thereof ?

THE MINISTER OF COMPANY AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. 1857 Kgs. of tobacco was seized on 7th June 1970 from Shri Lal Chand in Tehsil Salumber, District Udaipur.

(b) A show cause notice has been issued and the case is now under adjudication.

#### Direct D. T. U. Bus Service between Tikri Kalan border and Ramakrishna Puram

5176. SHRI YAMUNA PRASAD MANDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that a number of Government offices are situated in Ramakrishna Puram, New Delhi ;

(b) whether representations have been received for starting a direct D. T. U. bus service between Tikri Kalan border and Ramakrishna Puram ; and

(c) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) Yes.

(c) Regular services have been provided by the D. T. U. from Tikri Border to Fatehpuri and the passengers can avail of change over facilities at the Northern Railway General Stores bus stand, from where regular services start for R. K. Puram.

**Monthly Passes in D. T. U. buses  
between Bahadurgarh and Central  
Secretariat**

5177. SHRI YAMUNA PRASAD MANDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that 30 rupee monthly passes are not allowed in the D. T. U. buses running between Bahadurgarh and the Central Secretariat and the fare from Tikri Kalan, Geore, Mundka and Nangloi to the Central Secretariat is so much that it is not within the reach of low paid Government employees ; and

(b) if so, the action being taken by the D. T. U. authorities in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The all route monthly concession tickets issued by the D. T. U. are valid on all the services of the Undertaking within the Union Territory of Delhi and not on inter-State services including those on the Bahadurgarh-Central Secretariat route.

The fare from Tikri Kalan, Geore, Mundka and Nangloi to Central Secretariat is being charged by the D. T. U. on the basis of the schedule laid down in this behalf by the State Transport Authority, Delhi.

(b) Regular services have been provided by the D. T. U. from Tikri Border to Fatehpuri and the passengers can avail of the change over facilities at the Northern Railway General Stores, Zakhira, and Subzi Mandi bus stops from where there are adequate services to reach Central Secretariat.

**Clearance of Industrial Licences by  
Monopolies Commission**

5178. SHRI S. M. BANERJEE : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether all applications of Monopoly

Houses for industrial Licences when received have to be cleared by the Monopolies Commission ;

(b) whether M/S Kirloskars had made an application under the Monopolies and Restrictive Trade Practices Act, 1969 in the first week of September, 1970 ;

(c) whether the same application has been referred to the Monopolies Commission ; and

(d) if not, the reasons therefor ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) No, Sir.

(b) to (d). M/S Kirloskar Tractors Ltd. made an application under Section 22 of the Monopolies and Restrictive Trade Practices Act, 1969, seeking approval of the Central Government for establishing a new undertaking for manufacture of tractors. After taking into account the legal position in regard to the applicability of Sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act to undertakings which had taken steps prior to the commencement of the Monopolies and Restrictive Trade Practices Act on 1st June 1970 and the relevant facts of the case, it was considered by the Department that, in this particular case, approval under Section 22 of the Monopolies and Restrictive Trade Practices Act not necessary. The Company has been informed accordingly.

**Application for Industrial Licence  
from M/S Kirloskars**

5179. SHRI S. M. BANERJEE : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have taken a note of the fact that the application of M/S Kirloskars for an Industrial Licence for Tractors has to be referred to the Monopolies Commission within 90 days of its receipt ;

(b) whether Government are aware of the news reports to the effect that if the application of M/S Kirloskars is not referred to the Monopolies Commission within 90 days, M/S Kirloskars will automatically get clearance for an Industrial Licence for the manufacture of Tractors ; and